

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.214 – IA 680 of 2022
In
CP(IB) 88 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Indu Corporation Pvt Ltd
V/s

.....Applicant

Shree Narmada Architectural Systems Ltd

.....Respondent

Order delivered on 07/08/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi Adv. a/w. Ms. Pragati Tiwari Adv.
For the Respondent : Ms. Sushmita Chauhan Adv.
For UCO : Mr. Arjun Sheth Adv. a/w. Mr. Dev Shah Adv.,
Mr. Rajiv Chawla Adv.

ORDER

Learned counsel Mr. Arjun Sheth appears for UCO Bank and states that reply has been filed and order dated 30.06.2023 has been complied with.

Learned counsel Ms. Sushmita Chauhan instructed by Intra Legal appears for the Punjab National Bank. She seeks some more time to file reply.

We note that we had given one last chance to PNB to file reply failing which their right to reply was to be closed. However, on her request, we are allowing two week time to file reply subject to cost of Rs.5,000/- to be paid to Prime Minister's National Relief Fund.

List for hearing on 01.09.2023.

-Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)